

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Thursday 21st day of March Two Thousand And Nineteen

PRESENT:
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A. 310/383/2019

Mr. Velayudhan K.K.,
S/o. Late K. Kunju,
406-A, 1st Cross,
Ordnance Estate,
Tiruchirappalli-16.Applicant

(By Advocate: M/s. G. Justin)

Versus

1. The Union of India Rep. by
The Ministry of Defence,
South Block,
New Delhi- 110 001;

2. The Director General of Ordnance Factory &
Chairman,
Ordnance Factory Board,
10-A, Shahid Kudiram Bose Road,
Kolkata- 700 001;

3. The General Manager,
Ordnance Factory,
Tiruchirapalli-16.

...Respondents

(By Advocate: Mr. S. Nagarajan)

O R A L O R D E R

(Pronounced by Hon'ble Mr. R. Ramanujam, Member (A))

Heard. OA has been filed by the applicant seeking the following relief:-

" to issue appropriate direction, directing the 2nd respondent to reposition his seniority in the seniority list of JWM i.e after merger of the post of Assistant Foreman and JWM, with effect from 01.01.2006 and publish the same before considering the candidates for the next promotion to the post of Assistant Work Manager by passing orders on the representation dated 10.10.2018."

2. The applicant states that though he entered service on 01.04.1982 as Machinist, considering his merit, he was reappointed as Machinist "A" which had to be revised to HS Grade-II as per revised structure implemented from 16.10.1981. Though the revision was carried out based on the order of the Tribunal dated 05.03.2003 in OA 659 of 2002 and that of the Hon'ble High Court of Madras dated 28.08.2008 in W.P.37646, even after repeated requests, his seniority was not updated from time to time in the central seniority list, resulting in an adverse effect on his further promotions.

3. It is stated that since the respondents failed to expeditiously process for necessary action, the applicant's next promotion to the post of Assistant Work Manager was delayed. In the meantime, the applicant's juniors were promoted as Assistant Work Manager in the year 2015. Aggrieved by the same, the applicant submitted a representation addressed to 3rd and 2nd respondents on 10.10.2018 and

the same had not been considered till date. Hence, he has filed the instant OA seeking the aforesaid relief.

4. Learned counsel for the applicant submits that applicant would be satisfied if the respondents were directed to consider his pending representation dated 10.10.2018 addressed to 2nd and 3rd respondents within a time limit to be set by the Tribunal.

5. Mr. S. Nagarajan, Learned Standing Counsel who takes notice for the respondents has no objection to the prayer.

6. Keeping in view the limited relief urged and without entering into the merits of the applicant's claim, as Annexure-A /14 representation of the applicant dated 10.10.2018 addressed to the 2nd and 3rd respondents is alleged to be pending with the authorities, this OA is disposed of with a direction to the 2nd and 3rd respondents to consider the same on merits and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

7. OA is disposed of in the above terms. No costs.

(R. RAMANUJAM)
MEMBER (A)

21.03.2019

Asvs.